



**संचार विभाग,** केंद्रीय कार्यालय, एस.बी.एस.मार्ग, फोर्ट, मुंबई-400001 **Department of Communication**, Central Office, S.B.S.Marg, Fort, Mumbai-400001 फोन/Phone: 022- 22660502

February 20, 2022

## Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 – Deccan Urban Co-operative Bank Limited, Vijayapura, Karnataka – Extension of period

The Reserve Bank of India issued Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949 to Deccan Urban Co-operative Bank Limited, Vijayapura, Karnataka vide Directive DoS.CO.UCB-South/Dir.1/1849/10.01.023/2020-21 dated February 18, 2021, the validity of which was last extended up to February 19, 2022, vide Directive DOR.MON.D-29/12.23.042/2021-22 dated August 13, 2021.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to period DoS.CO.UCBextend the of operation of the Directive South/Dir.1/1849/10.01.023/2020-21 dated February 18, 2021, as modified vide Directive DOR.MON.D-29/12.23.042/2021-22 dated August 13, 2021, issued to Deccan Urban Co-operative Bank Limited, Vijayapura, Karnataka. Accordingly, the Reserve Bank of India, in exercise of the powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive DoS.CO.UCB-South/Dir.1/1849/10.01.023/2020-21 dated February 18, 2021, issued to Deccan Urban Co-operative Bank Limited, Vijayapura, Karnataka, the validity of which was extended up to February 19, 2022, vide Directive DOR.MON.D-29/12.23.042/2021-22 dated August 13, 2021, shall continue to apply to the bank for a further period of three months from February 20, 2022 to May 19, 2022, subject to review.

3. Other terms and conditions of the Directive under reference shall remain unchanged.

**(Yogesh Dayal)** Chief General Manager

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